

CA NO. 15/2016 and
CA NO. 16/2016 IN
CP NO. 71/Chd/2016.

Mr. Shailendra Kumar Agarwal & Anr. ...Petitioners

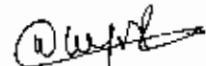
Versus
M/s KTM Ply Wood Pvt. Ltd. & Ors. ...Respondents

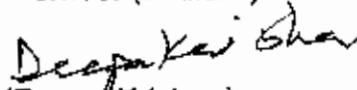
Present: Mr. A.S. Narang, Advocate with Mr. Atul Aggarwal,
Advocate for petitioners.
Mr. J.S.Bhatia, Advocate for respondents.

Affidavit filed by petitioners in compliance with the order dated 26.10.2016 be taken on record. It is stated in the affidavit by petitioner No.1 that the share transfer form Annexure P-25 is a forged document and does not bear his signatures. It is further contended that the petitioner has made deposit of ₹3.14 Crores and this amount was retained by the company for seven years. Though it is contended that the principal amount was returned but no interest was paid. Notice of motion for 21.11.2016. Notice regarding stay as well.

Mr. J.S.Bhatia, Advocate, who is present accepts notice for the respondents and filed Memo of Appearance. Seeks time to file Power of Attorney. Let the same be filed along with reply to the main petition and the CA Nos. 15/2016 and 16/2016, one day before the date fixed with copy in advance by email to the counsel for petitioners.

Any share transfer made before the next date will be without prejudice to merits of the case.


(R P Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

November 04, 2016
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CA NO. 15/2016 and
CA NO. 16/2016

Mr. Shailendra Kumar Agarwal & Anr. ...Petitioners

Versus

M/s KTM Ply Wood Pvt. Ltd. & Ors. ...Respondents

Present: Mr. A.S. Narang, Advocate with Mr. Atul Aggarwal,
Advocate for petitioners.
None for respondents.

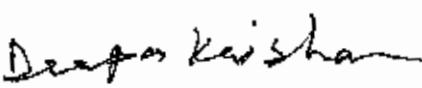
It is, *inter alia*, contended that share transfer form Annexure P - 25
bear forged signatures of petitioner No.1 in the instant petition filed by
petitioner No.1 through his son Gaurav Aggarwal as attorney holder. It is
directed that petitioner No.1 would file his own affidavit duly verified and
attested, with regard to the allegation of ~~the~~ forgery of transfer of shares.

Post the matter for 04.11.2016.


(R P Nagrath)
Member (Judicial)

October 26, 2016

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(Deepa Krishan)
Member (Technical)